

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 4th January, 2018.

No.LJ(B).27/85/277 – In continuation to this Department's Notification No.LJ(B).27/85/272 dt.25.06.2016 and in exercise of the Powers conferred under Section 53(2) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the Governor of Meghalaya with the concurrence of the Hon'ble Chief Justice of the High Court of Meghalaya, Shillong is pleased to appoint the District and Sessions Judge, Tura as the Presiding Officer of the State Land Acquisition, Rehabilitation and Resettlement Authority set up U/S 51(1) of the Act, 2013 for South Garo Hills District also with immediate effect.

Sd/-

(W. Khylllep)

Secretary to the Govt. of Meghalaya,
Law Department.

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Memo. No.LJ(B).27/85/277-A, Dated Shillong, the 4th January, 2018.

Copy forwarded to : -

1. The Principal Secretary to the Govt. of Meghalaya, Revenue & Disaster Management Department for information.
2. The Registrar General, High Court of Meghalaya, with reference to letter No.HCM.II/166/2016-Estt./4640 dt.14.02.2017.
3. All Deputy Commissioners of the State.
4. All District & Sessions Judges.
5. The Director of Printing & Stationery, Shillong for favour of publishing the above Notification in the next issue of the Meghalaya Gazette.
6. All Sub-Divisional Officer (C) in the State.
7. The Data Entry Operator, Law (A) Department for downloading the above Notification in the Law Department website.
8. Guard file.

By order etc...,

Secretary to the Govt. of Meghalaya,
Law Department.

W.K. _____/____/____